

THE HIGH COURT OF KERALA

Kochi : 682031
Dated : 16.05.2019

GIII(2) 78678/2014.

OFFICIAL MEMORANDUM

Sub:- Health Insurance Scheme for Kerala Government Employees and Service Pensioners(MEDISEP)-data collection from employees who have not submitted the MEDISEP- reg.

Ref:- 1) GO(P) No.54/2017/Fin dated 24.04.2017
2) Circular No.62/2018/Fin dated 11.07.2018.
3) High Court OM of even No. Dated 14.08.2018.
4) Circular No.73/2018/Fin dated 07.08.2018.
5) Circular No.17/2019/Fin dated 26.02.2019
6) Circular No.41/2019/Fin dated 06.05.2019


As part of implementation of the Health Insurance Scheme for the Kerala Government Employees and Service Pensioners (MEDISEP), the Government of Kerala have issued further instructions as per reference cited 6th.

In the circumstances, following instructions are issued for strict compliance.

1. All employees of the High Court Service who have not submitted the application for joining the MEDISEP scheme earlier shall fill in the proforma for data collection in English and furnish the same on or before 20.05.2019 to G (Accounts III) Section, High court .
2. The Controlling Officers of all Sections of the High Court shall ensure that, all the employees under them shall furnish duly filled up Medisep proforma to G (Accounts III) Section, High court on or before 20.05.2019.

3. The employees who are on deputation to other departments shall give the details of their parent department , while filling up the proforma and forward the same, so as to reach the G (Accounts III) Section, High court on or before 20.05.2019.
4. The employees who are on Leave Without Allowances shall furnish the filled in proforma to G (Accounts III) Section, High court on or before 20.05.2019

(By Order)


K. Haripal
Registrar General

To

The Registrar(Judicial), High Court
The Registrar(Administration), High Court
The Registrar(Finance), High Court
The Registrar(Recruitment and Computerisation), High Court
The Additional Registrar(General Administration), High Court.
The Joint Registrars, High Court
The Deputy Registrars, High Court
The Deputy Director, Kerala Judicial Academy, Athani
The Protocol Officer, High Court
The Public Relations Officer, High Court
The Finance Officer, High Court
The Assistant Director, Kerala Judicial Academy, Athani
The Private Secretary to the Chief Justice, High Court
The Deputy Registrar, Kerala Judicial Academy, Athani
The Assistant Registrars and the Chief Librarian, High Court
The Assistant Registrar [in charge of 'K' Section and Chauffeurs Wing]
High Court
The Librarian, Kerala Judicial Academy, Athani
The Court Officer to the Chief Justice, High Court

The Additional Public Relations Officer, High Court
The Accounts Officer, High Court
The Assistant Engineer, High Court
The Superintendent of Vehicles, High Court
The Personal Assistant and Addl. Personal Assistant to
the Chief Justice, High Court

The Private Secretaries to Honourable Judges, High Court.
The Personal Assistants to Judges, High Court
The Confidential Assistants to the Registrars, High Court
The Confidential Assistant to the Director, Kerala Judicial Academy
Athanni

The G(Accounts I & II) Sections, High Court
The IT Section, High Court(for publishing on the High Court
Website)

The Section Officer, 'K' Section, High Court
The Section Officer, Kerala Judicial Academy, Athani
The Section Heads, High Court
The Security Officer, High Court
The Civil Sergeant, High court
The Administrative Records Section, High Court
The Notice Board, High Court
The File/Stock file.

They shall bring
the matter to
the notice of
the staff
under their
control.